

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.215 – IA 366 of 2021
Item No.216 – IA 581 of 2021
Item No.217 – IA 607 of 2021
Item No.218 – IA 87 of 2022
Item No.219 – Cont.A.01 of 2022
Item No.220 – IA 57 of 2022
In
CP(IB) 480 of 2019

Order under Section 7 IBC

IN THE MATTER OF:

Jain Sons Finlease Ltd
V/s
Sort India Enviro Solutions Ltd

.....Applicant

.....Respondent

Order delivered on ..06/06/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the RP : Advocate, Mr. Milan Negi a.w. Advocate, Mr. Parth Shah
For the Respondents : Advocate, Mr. Jay Mehta.
: Advocate, Mr. Atul S.
For the Applicant : Advocate, Mr. Nandan Soni.

ORDER

IA 366 of 2021

Application is filed by RP directing the Respondents to hand over the possession of some premises.

Pleadings are complete.

IA 581 of 2021

Application is filed by RP under Section 66 of IBC, 2016.

Respondent No. 4 has already filed reply. Respondent Nos. 1, 2, 3, 5, 6 seeks more time to file reply. We direct them to file reply within 3 days with a copy to the other side.

IA 607 of 2021

Application is filed by Liquidator for passing the order of liquidation. We have allowed ample time to Suspended Management to put their say but that is not filed. They may file it within 3 days if they wish.

IA 87 of 2022

Learned counsel for Respondents appear. We direct Respondent to file reply within 7 days without fail.

Cont.A.01 of 2022

Reply be filed within 7 days without fail with advance copy to the other side.

IA 57 of 2022

Application is filed by Applicant requesting to direct the RP to handover the stock.

Reply is filed. Pleadings are complete.

List on 12.07.2022.

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

**MADAN B GOSAVI
MEMBER (JUDICIAL)**